

(16)

(21)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH**

Original Application No. 293 of 2004

....., this the 5th day of Sept 2006

**C O R A M :**

**HON'BLE MR. K B S RAJAN, JUDICIAL MEMBER  
HON'BLE MR. A.K. SINGH, ADMINISTRATIVE MEMBER**

Brijendra Kumar,  
S/o. Late Sarman Lal,  
R/o. Durga Mandir,  
Sainik Nagar,  
Dibiyapur, District Auraiya

... Applicant.

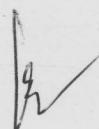
(By Advocate Mr. K.S. Saxena)

versus

1. The Union of India through  
The Secretary (Postal),  
Ministry of Communication,  
Government of India,  
Sansad Marg, New Delhi – 1
2. The Postmaster General,  
Agra Region, Agra.
3. The Director Postal Services,  
Agra Region, Agra.
4. The Supdt. of Post Offices,  
Etawah. ... Respondents.

(By Advocate Mr. S. Singh)

**ORDER**  
**HON'BLE SHRI K B S RAJAN, JUDICIAL MEMBER**



This is a case of removal from service on disciplinary grounds. In this

case, order was reserved on 16-05-2006 with permission to the parties to file written arguments. None of the parties could file the written arguments. Had the applicant alone failed to submit the written arguments the case would have been decided. However, as both the parties have failed to furnish the written arguments and the case is one of removal from service and is only of 2004 vintage, interest of justice demands that the case be heard in the open court and adjudicated. For, any omission on the part of the advocate should not recoil upon the fate of the applicant. Registrar to list the case within four weeks after duly informing the parties by Registered A/D post with copy to the respective counsel.



**A.K. SINGH**  
**ADMINISTRATIVE MEMBER**



**K B S RAJAN**  
**JUDICIAL MEMBER**